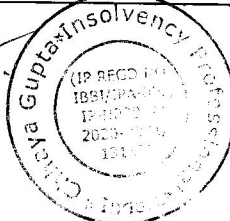


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SR DIGITAL TV AND
BROADBAND PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SR DIGITAL TV AND BROADBAND PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10 th November 2014
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity Number of Corporate Debtor	U64201MP2014PTC033397
5.	Address of the registered office and principal office (if any) of corporate debtor	335, Orbit Mall, A.B. Road, Indore, Indore, Madhya Pradesh, India, 452010
6.	Insolvency commencement date in respect of corporate debtor	25 th September 2024- Date of Hon'ble NCLT Order 30 th September 2024- Date of receipt of Order by IRP
7.	Estimated date of closure of insolvency resolution process	29 th March 2025 (Being 180 days from the date of receipt of order by IRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Bima Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore - 452018, MP E- Mail: guptachayacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore - 452010, M.P. E- Mail: cirp.srdigitaltv2024@gmail.com
11.	Last date for submission of claims	14 th October 2024 (Being 14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Chaya


Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the SR DIGITAL TV AND BROADBAND PRIVATE LIMITED on 25.09.2024.

The creditors of SR DIGITAL TV AND BROADBAND PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **14.10.2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class(Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Thanks & Regards


CHAYA GURTA

Interim Resolution Professional

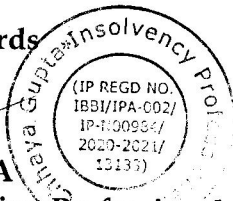
SR DIGITAL TV AND BROADBAND PRIVATE LIMITED

Registration No. IBBI/IPA-002/N 00984 /2020-2021/13133

AFA Valid till 30th June 2025

Date: 02.10.2024

Place: Indore





THAILAND
25 feared dead as school bus catches fire

About 25 people were feared dead in Thailand on Tuesday when a school bus carrying students and teachers on a field trip caught fire on the outskirts of the capital Bangkok, with 16 passengers hospitalised, the government said. Police could not immediately confirm the number of injuries or deaths but Interior Minister Anutin Charnvirakul told reporters about 25 people were believed to have been killed, without elaborating. Sixteen students and three teachers were sent to a hospital for treatment.

CAMBODIA
Reporter who exposed scams held

Cambodian military police said on Tuesday they have arrested an award-winning reporter known for investigating local corruption, trafficking and online scam centres, prompting concern from a prominent human rights group and the United States. Mech Dara, who worked for international and local news outlets, was detained on Monday, said military police spokesperson Eng Hy, without specifying the charges. Dara was given a hero award last year by U.S. Secretary of State Antony Blinken, recognising his work exposing the existence of massive scam compounds staffed mostly by trafficked workers.

UNITED STATES
Port strikes threaten economy

Tens of thousands of dockworkers have gone on strike indefinitely at ports across much of the US, threatening significant trade and economic disruption ahead of the presidential election and the busy holiday shopping season. The action marks the first such shutdown in almost 50 years. President Joe Biden has the power to suspend the strike for 80 days for further negotiations, but the White House has said he is not planning to act. The strike aims at pushing for higher wages along with other benefits such as healthcare amid concerns regarding the threat from automations.

JAPAN
Ishiba Shigeru becomes PM

The 67-year-old Japan former defence minister, Ishiba Shigeru, has been designated as the 102nd prime minister of the country. "ISHIBA Shigeru has been designated as the 102nd prime minister," PM's Office of Japan said on X on Tuesday. His predecessor, Fumio Kishida, resigned earlier in the day along with his cabinet. Earlier on Friday, Ishiba was chosen as the governing Liberal Democratic Party's leader to replace Kishida, who in August announced his resignation at the end of his three-year term.

NEPAL
217 killed in floods

The death toll from rain-induced floods and landslides across Nepal crossed 215-mark on Tuesday, while the number of those gone missing stands at 28, officials said. The death toll in the flood and landslide triggered by three days of continuous rain has reached 217.

HAMAS HITS BACK | Militant group said their fighters retaliated to the Israeli attack with anti-tank rockets, mortar fire and explosive devices

Airstrike in Gaza claims 31 lives

Agencies
CAIRO

As Israel began ground attack in Lebanon, fighting raged on in Gaza. Israeli airstrikes killed at least 31 people in Gaza on Tuesday, local medics said and fighting ramped up, as the Israeli military said it had been targeting command centres used by its Islamist militant foe Hamas. Palestinian health officials said at least 13 people, including women and children, were killed in two Israeli strikes on two houses in Nuseirat, one of the enclave's eight historic refugee camps.

There has been no immediate comment by the Israeli army on the two strikes. Another strike on a school sheltering displaced Palestinian families in the Tuffah neighbourhood of Gaza City killed at least seven people, medics added. The Israeli military said in a statement the air strike targeted Hamas militants operating from a command centre embedded in a compound that had previously



Buildings reduced to rubble following an airstrike by Israel

served as Al-Shejaia School. It accused Hamas of using the civilian population and facilities for military purposes, which Hamas denies. The armed wings of Hamas, the Islamic Jihad, and other smaller militant factions said in separate statements that their fighters attacked Israeli forces oper-

ating in several areas of Gaza with anti-tank rockets, mortar fire, and explosive devices. The renewed surge in violence in Gaza comes as Israel began a ground operation in Lebanon, saying its paratroopers and commandos were engaged in intense fighting with Iran-backed Hezbol-

lah. The conflict follows devastating Israeli airstrikes against Hezbollah's leadership. The operation into Lebanon represents an escalation of the conflict in the Middle East between Israel and Iran-backed militants that threatens to suck in the U.S. and Iran. Hezbollah began firing

rockets into Israel almost a year ago, in support of its ally Hamas in the war in Gaza, which began after the militant group staged the deadliest assault in Israel's history on October 7. The assault, in which Israel says 1,200 people were killed and more than 250 taken hostage, triggered the war that has devastated Gaza, displacing most of its 2.3 million population and killing more than 41,600 people, according to Gaza health authorities. Some Palestinians said they feared that Israel's shift in focus to Lebanon could prolong the conflict in Gaza, which marks its first anniversary next week. "The eyes of the world now are on Lebanon while the occupation continues its killing in Gaza. We are afraid the war will go on for more months," said Samir Mohammed, 46, a father of five from Gaza City. "It is all unclear now as Israel unleashes its force undeterred in Gaza, Yemen, Syria, Lebanon, and God knows where else in the future," he told Reuters via a chat app.

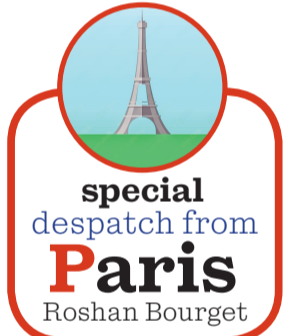
French far-right leader under fire in EU funds misuse trial

The trial of **Marine Le Pen**, the leader of the French far-right opposition party, Rassemblement National or the National Rally, and 24 other people opened before the Paris Criminal Court on Monday. This trial, which will last almost two months, until November 27 is critical and of extreme political importance for Le Pen. She, along with the other deputies are suspected of having embezzled funds from the European Parliament to pay employees of their political party; a suspected case of fictitious employment aimed at diverting money from the European Parliament to the party's benefit.

The Members of European Parliament (MEPs) and former MEPs of the National Rally, then called the National Front, are accused of having set up a system in order to share parliamentary assistants. It is alleged that these assistants were employed by the National Front for missions unrelated to the European Parliament in Strasbourg between 2004 and 2016, first under the direction of Jean-Marie Le Pen, who was the leader of the far-right party till 2011, and then, under his daughter, Marine Le Pen. The father-daughter duo firmly refutes these accusations, saying that no personal enrichment took place.

The lawyer of the European Parliament, Patrick Maisonneuve, however maintains embezzlement is undeniable. According to the prosecution, this was a centralised system, conceptualised and managed at the highest level of the party. Among the former parliamentary assistants, the long-time bodyguard of Jean-Marie Le Pen, and then of Marine Le Pen has also been implicated. Le Pen will have to justify his employment as well as those of the others to avoid being convicted. "We have not broken any rules. We have a lot of arguments that can be enumerated in order to defend what seems to me to be the parliamentary freedom that is at stake in this affair," said Le Pen before the trial began. The leader of the National Rally has already made it known that she intends to attend the hearings as often as possible, clearly anxious to be able to defend herself.

However, if she is indeed convicted, she will face heavy punishments; 10 years in prison and a fine of up to one million euros. In addition, the sentence carries the penalty of ineligibility, that is a 10-year ban from election, that would crush all her chances to run for President in the 2027 elections. Along with her, nine former MEPs of the Front National will appear in court during this trial.



Roshan Bourget

'No doubts on Durga Puja in Bangladesh'

DHAKA: Bangladesh interim government's Foreign Affairs Advisor Mohammed Touhid Hossain has said that the worshippers who want to perform Durga Puja in Bangladesh "have the opportunity to do so", adding that Durga Puja has been per-

formed in the country for ages. The statement from Touhid comes at a time when the political situation in Bangladesh remains fluid. He underlined that there has been no instance when Durga Puja was not held in the country. On being asked

if Durga Puja will be celebrated in the country, the Foreign Affairs Advisor said, "This is quite strange. There could be a fringe that may not like Durga Puja. Durga Puja has been performed in this country for ages and there have been no instances when Durga Puja was not held.

Nashik Municipal Corporation
Public Health Engineering Department (Sewerage)
Rajiv Gandhi Bhavan, Sharanpur road, Nashik- 422002.
Tel : (0253) 2579119/2575631/2575632 Fax. 2577936.
Tender Notice No - 01/2024-25
Corrigendum - 2

Public Health Engineering Department (Sewerage), NMC, Nashik, has Published e-Tender Notice No-01 in, Dainik Sakal, Dainik Deshdoot, Dainik Navakal Mumbai, Dainik Navbharat Mumbai & Dainik Khabren ajatak on 12/09/2024, Time limit is extended for the Following works in respect of e-Tender Notice No. 01/2024-25

Sr. No.	As per Tender Works Sr. No.	Modification
1	17, 34 & 44	Online Tender Sale & Submission is extended from dt. 03/10/2024 to 10/10/2024 upto 3.00 P.M., & Bid Opening will be on dt. 11/10/2024, if possible.

All others details remain unchanged. Sd/xxx
Superintending Engineer
Public Health Engineering Department (Sewerage)
Nashik Municipal Corporation, Nashik

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110TN2014PLC097792
Registered Office - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022.

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	61846213	Loan Against Property	1. Balram Kailashsinh 2. Rachna Balram	14.09.2024	INR 4,35,794.65/-
2	61269441	Loan Against Property	1. Bhagvan Singh 2. Maya Bai	14.09.2024	INR 2,60,466.70/-

Property Address : All That Piece And Parcel Of Plot Area 2100 Sq. Ft. (House No. 21) Situated At Survey No. 282 P.H.No. 58, Village: Abhaypur, Tehsil: Sonkatch, District: Dewas, Madhya Pradesh-455118, And Bounded As: East: House Of Vijendrasingh Ji, West: Local Road, North: Local Road, South: House Of Arjunsingh

Property Address : All That Piece And Parcel Of Plot Area 3000 Sq. Ft. Situated At Survey No. 237, P.H. No. 39, Village: Gopi Guradiya, Tehsil: Hatpiliya, District: Dewas, Madhya Pradesh-455221, And Bounded As: East : Local Road, West: House Of Madan Singh, North : Land Of Kelash, South : Self Land

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC First Bank Limited
Date : 03.10.2024
Place : Indore (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(i)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:-

Name of Borrower/Co-Borrower/Mortgagor/Guarantor/Loan A/C No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(Loan A/C No.) L9001070526828946 & L9001070626229291, Jatin Chouhan (Borrower), Sachin Chauhan (Guarantor)	15-May-24 ₹ 6,22,968/- Rs. Six Lac Twenty-Two Thousand Nine Hundred Sixty-Eight Only & 16-May-24 ₹ 7,75,837/- Rs. Seven Lac Seventy-Five Thousand Eight Hundred Thirty-Seven Only as on 13-May-24	All That Part And Parcel Of Residential/ Commercial Property Land / Building / Structure And Fixtures Property Situated At- Block No 04, Plot No 246, Itwara Nagjhiri, Dist- Burhanpur, Madhya Pradesh. Admeasuring 485 Sq.Ft.	28-Sep-24

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to the provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Date : 01/10/2024 Place : Burhanpur Authorised Officer AU Small Finance Bank Limited

Sri Lanka to discuss IMF deal in Oct

COLOMBO: Sri Lanka will have detailed talks with the IMF on the framework of a \$2.9 billion bailout programme on the sidelines of the lender's annual meetings in Washington later this month, the country's cabinet spokesperson said on

Tuesday, according to Reuters. The delegation will be led by the country's central bank governor, treasury secretary and financial advisers to new president Anura Kumara Disanayake, minister Vijitha Herath told reporters.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SR DIGITAL TV AND BROADBAND PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SR DIGITAL TV AND BROADBAND PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10th November 2014
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64201MP2014PTC033397
5. Address of the registered office and principal office (if any) of corporate debtor	335, Orbit Mall, A.B. Road, Indore, Madhya Pradesh, India, 452010
6. Insolvency commencement date in respect of corporate debtor	25th September 2024- Date of Hon'ble NCLT Order 30th September 2024. Date of receipt of Order by IRP
7. Estimated date of closure of insolvency resolution process	29th March 2025 (Being 180 days from the date of receipt of order by IRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chaya Gupta Registration No. IBI/IBA-002/N 00984 /2020-2021/13133
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1, Birna Nagar, 202, Almas Dreams Apartment, Near Anand Bazaar, Indore - 452018, MP E-Mail: gupkachaya@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 911, Apollo Premier, Near Vijay Nagar Square, Indore - 452010, M.P. E-Mail: cip.srdigitaltv2024@gmail.com
11. Last date for submission of claims	14th October 2024 (Being 14 days from the date of receipt of order)
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, as ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the SR DIGITAL TV AND BROADBAND PRIVATE LIMITED on 25.09.2024. The creditors of SR DIGITAL TV AND BROADBAND PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 14.10.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors shall submit their claims with proof in hard copy, by post or by electronic means. A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CG.

Submission of false or misleading proofs of claim shall attract penalties. Thanks & Regards
SD/-
CHAYA GUPTA
Interim Resolution Professional
SR DIGITAL TV AND BROADBAND PRIVATE LIMITED
Registration No. IBI/IBA-002/N 00984 /2020-2021/13133
AFA Valid till 30th June 2025
Date: 02.10.2024
Place: Indore

PHYSICAL POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WFI IT Park, Wagle Industrial Estate, Thane (West) - 400604

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Applicant- Sunil Chokuse/ Co-Applicant- Rukmani Chokuse/ Ritu Chokuse/ Ambalika Agro Coal/ LBIND00004973451	Property-1: Plot No. 77, Sundar Nagar Extension, Village-Sukalya, Indore- 452001, (Land Area of 92.90 Sqmtr). Property- 2: Plot No. 78, Sundar Nagar Extension, Village-Sukalya, Indore - 452001 (Land Area of 92.93 Sqmtr). Property- 3 Plot No. 79, Sundar Nagar Extension, Village- Sukalya, Indore- 452001 (Land Area of 92.93 Sqmtr)/ September 27, 2024	May 24, 2023 Rs. 94,80,468.00/-	Indore

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 01, 2024
Place: Indore
Sincerely Authorised Signatory
For ICICI Bank Ltd.

बैंक ऑफ बड़ोदा Bank of Baroda Barwani Branch : Infinity Mall, Jawahar Marg, Barwani (M.P.)

POSSESSION NOTICE (For Immovable Properties)

Whereas, The undersigned being the Authorised Officer of the Bank of Baroda under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 12-07-2024 to the following borrowers/guarantors, calling upon them to repay the amount mentioned in the respective notices within 60 days from the date of receipt of said notices. The under mentioned borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers/guarantors and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with rule 8 of the said rules on the 26th day of September of the year 2024. The borrower's attention is invited to the provisions of sub-section 8 of Sec 13 of the Act, in respect of time available, to redeem the secured assets. The borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of Bank of Baroda Barwani Branch for an amount herein below mentioned & interest thereon.

Name of Account / Borrower/ Guarantor	Description of Property	Amount outstanding as per Notice
Borrower: M/S KANIKA AGRO Proprietor- Mrs Ranjana Rathod	Property 1: Equitable Mortgage of Residential Plot situated at Plot No 1/329, Ward No. 03, Settlement No 95, PH No 07, Jalkhedra Road Village Palsud Tehsil Rajpur Dist Barwani-451447, Total Area of the Property is 3150 Sq.Ft. (45x70 sq ft) belonging to Mrs Basanti Bai w/o Shri Jagdishchandra Rathod Boundaries: East: Remaining Property of Mrs Marumbai, West: Property of Smt Sushilabai W/o Shri Girdharilal Gupta, North: Jalkhedra Road, South: Remaining Property of Mrs Marumbai	as on 12-07-2024 ₹ 77,50,396.62/- +interest & other charges
	Property 2: Equitable Mortgage of Residential Property situated at Plot No 1/298, Ward No. 06, Settlement No 95 PH No 07 Jalkhedra Road Gram Palsud Tehsil Rajpur Dist Barwani Pin 451447 Total Area of the Property is 63.42 Sq meter (682.50 sq ft) belonging to Mrs Basanti bai w/o Shri Jagdishchandra Rathod Boundaries: East: House of Smt Sudipbai w/o Mr Ramlal, West: Remaining House of Seller, North: Public Road, South: Jalkhedra Road	

Date : 26-09-2024, Place : Barwani Authorised Officer, Bank of Baroda

CAPRI GLOBAL CAPITAL LIMITED
Registered & Corporate Office : 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013, Circle Office : 9B, 2nd Floor, Pusa Road, New Delhi - 110060

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Capital Limited (CGCL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGCL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGCL by the said Borrower(s) respectively.

S. N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	(Loan Account No. LNMECH000028381 (Old) 8030005592750 (New) (Neemuch Branch) Vivek Ahir (Borrower) Mrs. Gayatri Ahir, Mrs. Shyamla Bai (Co-Borrower)	27-Sep-24 Rs. 2102314	All Piece and Parcel of Property having land and building, land Area Admeasuring 2400 Sq. Ft. (i.e., 223.04 Sq. Mts.), bearing Patwari Halka No. 07, Gram Dhaneraya Kala, Tehsil and District Neemuch, Madhya Pradesh 458441 Bounded as follows: North: Common Road South: House of Madanlal Ahir East: House of Mr. Moolchand Ji Gayari West: House of Rajesh
2.	(Loan Account No. LNMEINR000119318 (Old) 803000577902 (New) (Indore Branch) Tej Singh Senthav (Borrower) Mrs. Krishna Bai Senthav (Co-Borrower)	27-Sep-24 Rs. 2046307	All Piece and Parcel of property having land and building being Residential House No. 272, Land Area Admeasuring 6720 Sq. Ft. (i.e., 624.53 Sq. Mts.), Ward No. 12, PH No. 66, Senthav Mohalla, Gram Chaudara Jagir, Tehsil Sonkatch, District Dewas, Madhya Pradesh 455118 Bounded as follows: North: House of Pankaj Ji South: House of Kamal Singh East: Self Plot West: Road
3.	(Loan Account No. LNMEIN3000115777 (Old) 8030005749518 (New) (Indore Branch) Rajeshwari Raghuvanshi (Borrower) Amit Singh Raghuvanshi, Mrs. Ramrati Raghuvanshi, Aijit Singh Raghuvanshi (Co-Borrower)	28-Sep-24 Rs. 8143814	All Piece and Parcel of Property having land and building bearing House No. 859, land admeasuring area 1000 Sq. Ft., Nehru Nagar Road No. 9, Tehsil and District Indore, Madhya Pradesh - 452010 Bounded as follows: North: Back Lane South: Road East: House No. 860 West: House No. 858

If the said Borrower(s) shall fail to make payment to CGCL as aforesaid, CGCL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrower(s) and the costs and consequences. The said Borrower(s) are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of CGCL. Any person who contravenes or abets contravention of the provisions of the said Act/Rules made the lender, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Neemuch / Dewas / Indore Date : 02/10/2024 Sd/- (Authorised Officer) For Capri Global Capital Limited (CGCL)

